

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

C.P.165(ND)/2017

IN THE MATTER OF:

Greenfra Engineering Pvt. Ltd.

.... Applicant/petitioners

Vs.

ROC

.... Respondent

Order under Section 252(3) of the Companies Act

Order delivered on 09.10. 2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR
Hon'ble President

Ms. Deepa Krishan
Hon'ble Member (T)

For the Applicant/petitioner : Shri Sandeep Kumar, Company Secretary
in Practice

For the RD(NR)/ROC Delhi : Mr. Manish Raj, Company Prosecutor

ORDER

Notice of the Appeal.

Mr. Manish Raj, learned Counsel for the non-applicant accepts notice and requests for 4 weeks' time to file reply. Let the reply be filed within four weeks with a copy in advance to the Counsel opposite.

Rejoinder, if any, be filed within two weeks thereafter with a copy in advance to the Counsel opposite.

List the matter on 27th November, 2017.

Sd/-

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

Sd/-

(DEEPA KRISHAN)
MEMBER(TECHNICAL)